

**मध्य प्रदेश को शिक्षा के लिये  
दी गई धन राशि**

5539. श्री गोबिन्द राम मिरी :  
क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री  
यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान केन्द्र  
सरकार ने शिक्षा मद के लिए मध्य प्रदेश  
सरकार, को कब कब और कितनी धनराशि  
अनुदान के रूप में दी है ; और

(ख) केन्द्र सरकार ने वर्ष 1977-78  
के लिए राज्य सरकार की शिक्षा मद के लिए  
कितनी धनराशि अनुदान के रूप में दी और  
यह धनराशि कब दी गई है ?

**शिक्षा, समाज कल्याण और संस्कृति  
मंत्री (डा० प्रताप चन्द्र चन्द्र) :** (क) राज्य  
योजना कार्यक्रमों के लिए केन्द्रीय सहायता  
विकास के विभिन्न शीर्षों के लिए प्रदान न की  
जाकर, सम्पूर्ण योजना के लिए प्रदान की  
जाती है ।

(ख) प्रश्न नहीं उठता ।

**Non-Payment of Agreed Prices of  
Sugarcane by South India Steel  
and Sugar Ltd., Mundiampakkam**

5540. SHRI VENUGOPAL GOUN-  
DER: Will the Minister of AGRICUL-  
TURE AND IRRIGATION be pleased  
to state:

(a) whether it is a fact that South  
India Steel and Sugar Ltd., Mundiamp-  
pakkam, South Arcot District do not  
pay the cane growers the agreed  
prices for cane as fixed by Govern-  
ment;

(b) whether it is also a fact that  
the company delays payments to the  
farmers in respect of the cane sup-

plied and also keeps payments pend-  
ing for a very long time; and

(c) if so, the action taken or pro-  
posed to be taken to ensure that the  
cane growers do not suffer?

THE MINISTER OF AGRICUL-  
TURE AND IRRIGATION (SHRI  
SURJIT SINGH BARNALA): (a) Yes,  
Sir. A statement showing the mini-  
mum statutory notified price, the  
State advised price and the price ac-  
tually paid by the factor during the  
years 1973-74 and 1975-76 is attached.  
In the years 1972-73 and 1974-75 the  
factory did pay the state advised  
price.

(b) Cane price arrears on the part  
of this factory are small, with refer-  
ence to the position as on 30th June,  
1977.

(c) With reference to (b) no action  
is called for. With reference to (a)  
it is stated that the Central Govern-  
ment fixes the minimum cane price in  
respect of each sugar factory every  
year under clause 3 of the Sugarcane  
(Control) Order, 1966. Therefore,  
these prices are statutory and are le-  
gally binding on all factories. The  
cane price recommended by the State  
Government for being paid by the fac-  
tories are extra-statutory. Their pay-  
ment can be ensured only by persua-  
sive methods. This factory has ex-  
pressed its inability to pay more than  
what they have already paid. So long  
as the factory has paid not less than  
the statutory notified minimum cane  
price, no penal action can be taken  
against it.

Statement showing the minimum  
statutory modified price the State ad-  
vised price and the price actually paid  
by the factor during the year 1973 to  
1976.

(Price per tonne)

Year	Minimum notified Price	State advised Price	Actual price paid
	Rs.	Rs.	Rs.
1973-74	83.80	104.75	97.00
1975-76	90.00	105.00	100.00